

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

J A I P U R.

T.A. No. 1881/86

Date of Decision: 23.6.93

P.N. HANNA

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. J.K. Kaushik

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Perused para 7 of the rejoinder. It is an admitted position that there were grave adverse entries against the applicant in the years 1981-82 and 1982-83. We have also seen the adverse entries marked as Annexures A-4 and A-5. From the perusal of the adverse entries, we do not find that the respondents have committed an error in not giving him promotion in the year 1984. The applicant has already been promoted in 1987.

3. We do not find force in the T.A. for the reasons and mentioned above/the same is rejected, with no orders as to costs.

( O.P. SHARMA )  
Administrative Member

( D.L. MEHTA )  
Vice-Chairman